

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "C" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI MS. MADHUMITA ROY, JUDICIAL MEMBER

ITA.No.108/Del./2020
Assessment Year 2011-2012

| | | |
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| Shri Bhagwan, New Delhi. PAN AJPPB6288F C/o. Suraj Bhan Nain, Advocate, H.No.203, Sector-27, Gurugram. Haryana - PIN 122 002 | vs., | The Income Tax Officer, Ward-65(2), Room No.234, 2 nd Floor, Central Revenue Building, I.P. Estate, New Delhi – 110 002. |
| (Appellant) | | (Respondent) |

| | |
|----------------|------------------------------|
| For Assessee : | -None- |
| For Revenue : | Ms. Anima Baranwal, Sr. D.R. |

| | |
|-------------------------|------------|
| Date of Hearing : | 29.06.2021 |
| Date of Pronouncement : | 29.06.2021 |

ORDER

PER G.S PANNU, V.P.

The above appeal by the Assessee for the A.Y.
2011-2012 is directed against the Order of the Ld. CIT(A),
Delhi-35, Dated 07.11.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 17.06.2021, received through email has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A Certificate to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior D.R. has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-
(MS. MADHUMITA ROY)
JUDICIAL MEMBER
Delhi, Dated 29th June, 2021
VBP/-

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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| 1. | The appellant |
| 2. | The respondent |
| 3. | CIT(A) concerned |
| 4. | CIT concerned |
| 5. | D.R. ITAT 'C' Bench, Delhi |
| 6. | Guard File. |

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.